

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-1346(PB)/2018

IN THE MATTER OF:

Sifter International Unit-2

.... Applicant/petitioner

Vs.

Amarpali Biotech India Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant: Mr. Rakesh Kumar, Ms. Chetna Bisht, Advs.

For the Respondent(s):

ORDER

In view of the order dated 27.09.2018 passed by this Bench, hearing is adjourn *sine die* as per the directions issued by Hon'ble Supreme Court. The aforesaid order dated 27.09.2018 passed by us reads as under:-

"In the order dated 06.09.2018 Hon'ble the Supreme Court in Writ Petition (Civil) No(s). 940/2017 titled as Bikram Chatterji & Ors. v. Union of India & Ors. has passed a specific direction that NCLT is not to proceed further without express permission of Hon'ble the Supreme Court in the matter to be filed. However, permission to lodge claim has been granted, subject to the rider that NCLT is not to proceed further without specific permission of Hon'ble the Supreme Court. The aforesaid order has been communicated to the Tribunal. On 12.09.2018 the matter was taken up again but the aforesaid direction continued to operate.

In view of the above the matters are adjourned *sine die* with liberty to mention as and when it is felt necessary by the parties."

Adjourned *sine die*.

—Sel—

(M.M.KUMAR)
PRESIDENT

—Sel—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)